NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P (IB) No.704/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2017, 10.30 A.M.

Name	of the Company	Gandhar oil Refinery (In	dia) LtdVs-Ankit Metal & Pow	er Limited
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. AJAY GAGGAR, ADVOCATE

1. RAKHI PURNIMA PAUL, ADVOCATE

RAMANUT RAYCHOUDHURY

1. Mr. Sakya den 2. Ms. Ishani Lurgupta Adnocates 3. Ms. Pooja Agarneal

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and thereafter reply, if any, may be filed

within 7 days with a copy in advance to the opposite party. Rejoinder, if any, may be filed by 02/01/2018 with a copy in advance to the opposite party.

List on 19/01/2018.

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)